PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION
The 6th May, 2014

No.10-Leg./2014.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 23rd Day of April, 2014, is hereby published for general information:-

THE PUNJAB RIGHT TO SERVICE (AMENDMENT) ACT, 2014 (Punjab Act No. 10 of 2014)

AN

ACT

further to amend the Punjab Right to Service Act, 2011.

BE it enacted by the Legislature of the State of Punjab in the Sixty-fifth Year of the Republic of India, as follows: -

- 1. (1) This Act may be called the Punjab Right to Service Short title and (Amendment) Act, 2014. commencement.
- (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
- 2. In the Punjab Right to Service Act, 2011, in section 17, in Amendment in sub-section (1),--

section 17 of Punjab Act 24 of 2011.

- (i) in clause (f), the word "and" shall be omitted; and
- (ii) in clause (g), for the sign "." appearing at the end, the sign and word "; and" shall be substituted and thereafter the following clause shall be added, namely:-
 - "(h) while deciding the revision petitions or otherwise impose a penalty up to rupees ten thousand per case on the Designated Officer or any other officer or official involved in the process of providing service under the Act, if the Commission is of the opinion that the person concerned has failed without sufficient cause in due discharge of the duty cast on him:

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Provided that the person concerned shall be given a reasonable opportunity of being heard before any penalty is imposed upon him:

Provided further that the Commission, by an order, give such amount as compensation to the appellant out of the amount of penalty imposed, as may be specified by it, which shall not exceed the total amount of penalty so imposed."

H.P.S. MAHAL,

Secretary to Government of Punjab, Department of Legal and Legislative Affairs.

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